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Government of India
Ministry of Home Affairs

New Delhi, the 19th October, 1966

NOTIFICATION

G.S.R. 1634.- In exercise of the powers conferred by section 6 of the Goa, Daman and Diu (Administration) Act, 1962 (1 of 1962), the Central Government hereby extends to the Union territory of Goa, Daman and Diu, the Criminal Law Amendment Act, 1952 (46 of 1952), subject to the following modifications, namely:-

Modifications

In the said Act,-

(1) after section 1, the following shall be inserted, namely:-

"1A. Definitions.- In this Act,-

(a) "Administrator" means the Administrator of Goa, Daman and Diu appointed by the President under article 239 of the Constitution of India;

(b) "Goa, Daman and Diu" means the Union territory of Goa, Daman and Diu;

(c) "Judicial Commissioner's Court" means the Court of the Judicial Commissioner for Goa, Daman and Diu";

(2) in sub-section (1) of section 6 and in in sub-section (2) of section 7, for the words "State Government", the word "Administrator" shall be substituted;

(3) in section 9, for the words "High Court" where they occur for the first and third times, the words "Judicial Commissioner's Court shall be substituted.

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Vasudevan)
Deputy the Govt. of